

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606

Company Appeal- 09/252/ND/2024

IN THE MATTER OF:

Deputy Commissioner Of Income Tax

...APPELLANT

Vs.

Registrar Of Companies (Finch Buildwell Pvt. Ltd.) ...RESPONDENT

Section

U/s 252 (1)

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/ IT Department :Mr. Puneet Rai, Sr. St. Counsel, Mr.
Rishabh Nangia, Jr. St. Counsel, Mr.
Ashwini Kumar, Jr. St. Counsel, Adv.
Nikhil Jain.

For the RoC :Adv Aakash Sharma

ORDER

Ld. counsel on behalf of the Income Tax Department is present and submitted that they sought further time to file Assessment Order and Demand Notice. Time prayed is granted. None appears on behalf of the Respondents other than RoC. List the matter on **19.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)